

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont.Case (Civil) No. 222 of 2018

With

Civil Review No. 16 of 2019

21/23.04.2021

The present cases are taken up through video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunals and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

No one appears on behalf of the petitioner whereas Mr. Rajesh Ranjan, learned panel counsel for Union of India, is present through virtual mode from Delhi.

Put up these cases under appropriate heading after two weeks.

**(Rajesh Shankar, J.)**

Ritesh